

SHRI RAM DHAN (Lalganj): Sir, I beg to move:

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1975."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1975."

The motion was adopted

15.31 hrs.

IRWIN AND WILLINGDON HOSPITALS, NEW DELHI,
(Renaming) Bill*

SHRI RAJDEO SINGH (Jaunpur): Sir, I beg to move for leave to introduce a Bill to change the English names of Irwin and Willingdon Hospitals, New Delhi.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to change the English names of Irwin and Willingdon Hospitals, New Delhi."

The motion was adopted

SHRI RAJDEO SINGH: Sir, I introduce the Bill.

15.32 hrs.

CURB ON FOREIGN MONEY BILL

SHRI RAJDEO SINGH (Jaunpur): Sir, I beg to move for leave to intro-

duce a Bill to curb the use and import of foreign money for publication of publicity materials and for running of any educational, social and religious institution or organisation in the country.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to curb the use and import of foreign money for publication of publicity materials and for running of any educational, social and religious institution or organisation in the country."

The motion was adopted

SHRI RAJDEO SINGH: Sir, I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eighth Schedule)

SHRI PURUSHOTTAM KAKODKAR: (Panjim): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill—further to amend the Constitution of India."

The motion was adopted.

SHRI PURUSHOTTAM KAKODKAR: Sir, I introduce the Bill.

15.34 hrs.

DELHI DRAMATIC PERFORMANCES BILL*

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं नाट्य प्रदर्शन और नाट्य कला को और अधिक अच्छे ढंग से विनियमित और

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प्रोत्साहित करने का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the better regulation and encouragement of public dramatic performances in the Union Territory of Delhi."

The motion was adopted

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

उपाध्यक्ष महोदय, मैं भारत का बहुत आभार मानता हूँ, शुक्रिया अदा करता हूँ। अगर आप ने दिल्ली बार इन लोगों को फटकारा न होता, तो राष्ट्रपति जी की अनुमति मुझ को मिलती। इस लिये आप का आभारी हूँ। अब आप पेश कर अटल जी को मैं कुछ सेवा कर दी जायें।

श्री अटल बिहारी वाजपेयी (स्वालिफर) उपाध्यक्ष महोदय, मैंने एक विधेयक को पेश करने की सूचना दी है। उसा को पेश करने के लिये राष्ट्रपति जी की अनुमति की जरूरत है। आप का गन्विवालय कई बार रिमाइण्डर भेज चुका है, मैं कन अभी तक अनुमति नहीं आई है—इण्डियन ट्रस्टीशिप बिल 1975। मैं जानना चाहता हूँ कि अनुमति देने में देर क्यों हो रही है?

श्री मधु लिमये : उपाध्यक्ष महोदय, हम लोगों के बारे में ऐसा बार बार क्यों होता है?

श्री अटल बिहारी वाजपेयी क्या आप का कोई जानकारी मिली है?

श्री मधु लिमये : क्या ये बहुत सख्या में हैं, इस लिये इन की दादागिरी चलती है?

MR. DEPUTY-SPEAKER: There is some information here. Notice of your Bill was received on 26th October, 1974. The Bill was forwarded to the Ministry of Law, Justice and Company Affairs on 30-10-74. The Ministry was requested on 19-11-74 for the communication of the President's recommendation under Clause (1)' and (3) of Article 117 and Clause (1) of Article 274 of the Constitution for introduction and consideration in Lok Sabha. The Ministry was reminded on 6-1-75 to expedite the above matter. The Ministry was again reminded on 31-1-75 for communication of the recommendation. I would only request that this should be looked into. There have been frequent reminders.

SHRI MADHU LIMAYE This is most objectionable

श्री अटल बिहारी वाजपेयी : क्या कानून मंत्रालय के लिये समय की रेखा नहीं है? वे जब तक चाहे बिल को दबा कर रख सकते हैं। अगर विधेयक के बारे में कोई बुनियादी आपत्ति है तो हमें बतलाये?

MR. DEPUTY-SPEAKER: We take notice of this. Since this is brought before the House

श्री मधु लिमये : उपाध्यक्ष महोदय य सगद् कार्य मंत्री कुछ काम नहीं करते हैं।

He threatened to sue me because I called him an incompetent Minister

MR. DEPUTY-SPEAKER: Anyway, it is not good. Since, it has come before the House, notice will be taken and Government should take proper expeditious action